

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954

The motion was adopted

SHRI PAWAN KUMAR BANSAL: I introduce the Bill.

15.38 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL *

(Submission of New section for section on 125, etc.)

[English]

SHRIMATI SUSEELA GOPALAN (Chirayinkil): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973".

The motion was adopted

SHRIMATI SUSEELA GOPALAN: I introduce the Bill.

18.38 1/2 hrs.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL *
(Amendment of Section 8, etc.)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920".

The motion was adopted

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.39 hrs

PUBLIC PREMISES (EVICTION OF
UNAUTHORISED OCCUPANTS)
AMENDMENT BILL *
(Amendment of Section 2)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupations) Act, 1971".

The motion was adopted

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.39 1/2 hrs.

PROHIBITION OF CAPITATION FEE
BILL *

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to provide for banning capitation fee charged by educational institutions and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for banning capitation fee charged by educational institutions and for matters connected therewith".

The motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

15.40 hrs.

CONSTITUTION (SCHEDULED TRIBES)
(UTTAR PRADESH) ORDER
(AMENDMENT) BILL*
(Amendment of the Schedule) - *CONTD.*
By Shri Bhagwan Shankar Rawat

[English]

MR. DEPUTY SPEAKER: The House will now take up further consideration of the following motion moved by Shri Bhagwan Shankar Rawat on the 7th August, 1992, namely:-

"That the Bill to amend the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967, be taken into consideration".

MR. RAM TAHAL CHOUDHARY is not present. Mr. Ramesh Chennithala may speak now.

MR. RAMESH CHENNITHALA (Kottayam): Sir, I rise to support the contents of the Bill introduced by Shri Bhagwan Shankar Rawat. This Bill is mainly for including a particular community, that is, Banjara community in the schedule. There are certain other communities also who are socially and economically backward and who fulfill all other conditions for getting included in the list. Of course, the Banjara community is considered as OBC in Uttar Pradesh. Sir, there are demands from certain other communities to include them also in the list. So, my request to the hon. Minister is to

come forward with a comprehensive bill so that the demands from different communities can be examined and can be included. For example, there are converted Christians. There are converted Christians in Kerala who are demanding for inclusion in Scheduled Castes and Scheduled Tribes. Even though they have adopted Christianity, their situation is precarious. They are living infilty conditions. They are converted Christians but still their social and economic background is the same; they are not getting any support from the Government. So, they are demanding for inclusion in the list. They should be considered as SCs and STs. My request to the hon. Minister is that this should be considered. Sir, lot of representations were given to the Central Government and the State Government also examined their request. So, it is high time that this demand is considered. Just like this, there are fishermen in certain areas like Lakshadweep and other Union Territories who are considered as tribes. Their social and economic conditions are also to be considered. So, there is not only Banjara community but there are other communities and sections of people who are suffering a lot and who are fulfilling the conditions for inclusion in SCs and STs list who should be considered. My request to the hon. Minister is he should come forward with a comprehensive bill so that these demands can be met.

There are lot of complaints regarding bogus certificates of SCs and STs. Government must take this as serious issue and vigorous punishment should be given to those people who are having these bogus certificates and cheating the Government for getting the facilities which are entirely meant for Scheduled Castes and Scheduled Tribes. Government should give rigorous punishment to those people, who are trying to take away the advantages meant for the Scheduled Castes and Scheduled Tribes, through bogus certificates.

Another point that I would like to raise here is about changing the names of certain communities. There are demands from certain communities to change their names.